HON'BLE MR. A.K. MISRA, AM HON'BLE MR. RAFIQUDDIN, JM

For applicant Sri J. Murtaza and for respondents Sri G.S.Sikarwar.

MP NO. 3705/2002 has been filed seeking permission to file joint application under section 4(5)(a) of the CAT (Procedure)Rules, 1987. MP is allowed, permission is grarnted to file joint application. OA be given regular O.A. number.

The relief claimed in this O.A. is for quashing the impugned order dated 6.11.2002 as Annexure A-1 contained in to the OA. draft rules notification with regard to the referred to in the impugned order of 6.11.2002 has been issued so far and the impugned dated 6.11.2002 only provides that the draft be circulated to all Commissionerates rules of necessary for initiation action for starting the process of DPC.

L/c for parties have been heard. It was brought to our notice that the representations dated 30.9.2002,25.11.2002 and 20.12.2002 filed by the applicant are still pending with the respondents.

We dispose of the OA with the directions to the respondents to decide the applicant's representation within a period of 6 weeks from the date of receipt of this order. applicant shall enclose copies of the representations along with a copy of this order and send them to the respondents/competent authority to enable him to take a decision within 6

weeks.No costs.

MEMBER (J)

MEMBER (A)